

1	2	3
10.	Coaching and allied for weaker sections including SCs and OBCs	12.00
<b>Other Backward Classes Development</b>		
1.	Pre Matric Scholarship to Other Backward Class Students	50.00
2.	Post Matric Scholarship to Other Backward Class Students	625.00
3.	Construction of Hostels for OBC Boys and Girls	45.00
4.	Assistance to Voluntary Organisations working for the Welfare of Other Backward Classes	5.00
<b>Persons with Disabilities</b>		
1.	Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances	100.00
2.	Deendayal Disabled Rehabilitation Scheme	120.00
<b>Social Defence</b>		
1.	Integrated Programme for Older Persons	40.00
2.	Assistance for Prevention of Alcoholism and Substance (Drug) Abuse	40.00

**Financial assistance to the members of backward class**

2888. SHRI AVINASH PANDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that the NBCFDC (National Backward Class Finance and Development Corporation) provides financial assistance to the members of Backward Class through State channelising agencies;

(b) whether it is a fact that the disbursement and number of beneficiaries assisted during 2011-12 for the State of Bihar was nil; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir.

(b) and (c) During the financial year 2011-12, funds could not be disbursed to the State of Bihar owing to default of Rs. 22.71 crore by the State Channelising Agency and non-availability of State Government Guarantee.

**Maintenance and Welfare of Parents and Senior  
Citizens Act, 2007**

2889. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of cases reported under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, since 2008, year-wise and State-wise;

(b) whether implementation of the Act is effective; and

(c) what steps Ministry proposes to make it obligatory and ensure that parents are maintained properly and looked after their welfare by their children?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) The Maintenance of Welfare of Parents and Senior Citizens Act, 2007 was enacted in December, 2007 which, *inter-alia*, makes maintenance of parents/ senior citizens by children/ relatives obligatory and justiciable through tribunals.

The Act has to be brought into force by individual State Governments. So far, 25 States and all Union Territories have done so. It is not applicable to the State of Jammu and Kashmir, while Himachal Pradesh has its own Act for senior citizens.

State Governments were requested at various levels from time to time for effective implementation of the provisions of the Act. Available information on State-wise number of claims instituted, disposed off and pendency during the years 2009-10, 2010-11 and 2011-12 is given in the Statement.